

D.O. No. 409-16/2003-FN

Dated 23/12/2003

Dear Shri Vaish,

Subject : Recommendations on Numbering issues as a follow up of Unified Access Services Licence Migration

The issue of implementation of IUC Regulation dated 29th October, 2003 together with implementation of the Unified Access Service Licence was under the consideration of the Authority. TRAI had discussions with all Service Providers and having taking note of the various points raised in these discussions, the following decisions and recommendations of the Authority with respect to the Numbering issue are being forwarded.

1. Based on the principle of level playing field, all fully Mobile Cellular Services irrespective of technology deployed should be treated at par as far as Numbering Scheme is concerned. Numbering Scheme for full mobility provided by the existing Basic Service Operators who have migrated to Unified Access Service Licence should be at the same level as that of GSM Cellular subscribers.
2. For CDMA Mobile and GSM Mobile Services, 10 digit National Significant Number N(S)N shall be with following details

9 P XYZ aaaaa

with

'9' = Full Mobility Access Code

P = Mobile Operator Code on non exclusive basis (separate but non exclusive for major operators and shared for others)

XYZ would be the MSC Code(s) based on Service Area and should be allotted by the Numbering Plan Administrator taking into consideration future tele-density considerations in various Service Areas.

Details on the XYZ codes would be issued by DOT.

The Authority further recommends that all Unified Access Licensees should be directed to implement the Numbering changes within 15 days from the date of acceptance of TRAI Recommendations.

3. The Authority further recommends that the numbering scheme for limited mobility service provided by any service provider using any technology shall be such that while following the existing numbering scheme for fixed services, the limited mobility service can be distinguished from fixed/ full mobility services by the customer with full ease. Department of Telecom should ensure that in the SDCA based Numbering Scheme currently in use, limited mobility service could be identified by analysis of first two digits of the Local Number within the SDCA.

With regards,

Yours sincerely,

(Pradip Bajjal)

Shri Vinod Vaish,
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